CAPITALSQUARE
Teaming together to create value

Friday, September 05, 2025

To,
The Securities and Exchange Board of India,
Corporation Finance Department
Division of Corporate Restructuring

Respected Sir/ Ma'am,

Subject	:	**Public announcement dated Friday, September 05, 2025 (the "Public Announcement") in relation to an open offer to the Public Shareholders of P.M. Telelinnks Limited (the "Target Company") ("Open Offer").**

We would like to inform you that, BSL Infrastructure Limited ('**Acquirer**') has entered into a Share Purchase Agreement dated Friday, September 05, 2025, with the Mr. Dipin Surana ('**Promoter Seller 1**'), Mr. Ravi Pukhraj Surana ('**Promoter Seller 2**'), Ms. Priyanka Surana ('**Promoter Seller 3**'), Ms. Pranali Surana ('**Promoter Seller 4**'), Ms. Jaishika Surana ('**Promoter Seller 5**'), M/s. Kaveri India Limited ('**Promoter Seller 6**'), M/s. Surana Securities Ltd ('**Promoter Seller 7**'), the present Promoters and Promoter Group of the Target Company (hereinafter collectively referred to as **Promoter Sellers**'), for acquisition of 48,38,733 (Forty-Eight Lakhs Thirty-Eight Thousand Seven Hundred and Thirty-Three) fully paid-up equity shares of face value of ₹10.00/- (Rupees Ten Only) each ('**Equity Shares**'), constituting 48.03% (Forty Eight Point Zero Three Percent) of the Voting Share Capital of the Target Company at a negotiated price of ₹6.20/- (Indian Rupees Six Point Twenty Paisa Only) per Sale Share, aggregating to an amount of ₹3,00,00,145/- (Indian Rupees Three Crore and One Hundred Forty-Five Only) ('**Share Purchase Agreement**').

In accordance with the provisions of Regulation 12 (1) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeover) Regulations, 2011 and subsequent amendments thereto ('**SEBI (SAST) Regulations**'), we are pleased to inform you that we, **CapitalSquare Advisors Private Limited**, have been appointed as the Manager to the Offer ('**Manager**'), and pursuant to the execution of the Share Purchase Agreement, the Acquirer have announced an open offer in compliance with the provisions of Regulations 3(1), 3(2), 4 and 5(1) read with Regulations 13, 14, and 15(1) and other applicable regulations of the SEBI (SAST) Regulations for acquisition of up to 26,19,500 (Twenty-Six Lakh Nineteen Thousand and Five Hundred) Equity Shares representing 26% of the Voting Share Capital of the Target Company from the Public Shareholders of the Target Company, at an offer price of ₹6.81/- per Offer Share, to the Public Shareholders of the Target Company, payable in cash, assuming full acceptance aggregating to a maximum consideration of ₹1,78,38,795/-, that will be offered to the Public Shareholders who validly tender their Offer Shares in the Offer.

Regulation 14(1) of the SEBI (SAST) Regulations, we have shared the copy of the Public Announcement for the Open Offer with the stock exchange on which the equity shares of the Target Company are listed:

1. BSE Limited (Scrip Code - 513403)

In this regard and in accordance with the requirements of the SEBI (SAST) Regulations, We hope your good self will find the above in order and request you to kindly upload the Public Announcement on your website at the earliest.

Thanking you,

Yours faithfully,
For CapitalSquare Advisors Private Limited

Viveka Singhal
Senior Vice President

CAPITALSQUARE ADVISORS PVT. LTD.

PUBLIC ANNOUNCEMENT IN ACCORDANCE WITH THE PROVISIONS OF REGULATIONS 3(1) AND 4 READ WITH REGULATIONS 13(1), 14, AND 15 (1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AND SUBSEQUENT AMENDMENTS THERETO

FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

P.M. TELELINNKS LIMITED

(CIN: L27105TG1980PLC002644)

A public limited company incorporated under the provisions of the Companies Act, 1956

OPEN OFFER FOR ACQUISITION OF UP TO 26,19,500 OFFER SHARES REPRESENTING 26.00% OF THE VOTING SHARE CAPITAL OF P.M. TELELINNKS LIMITED, THE TARGET COMPANY, FROM ITS PUBLIC SHAREHOLDERS AT AN OFFER PRICE OF ₹6.81/- PER OFFER SHARE, PAYABLE IN CASH, BY M/S BSL INFRASTRUCTURE LIMITED, (THE ACQUIRER), PURSUANT TO AND IN COMPLIANCE WITH THE PROVISIONS OF REGULATIONS 3 (1), AND 4 OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED.

This Public Announcement is being issued by CapitalSquare Advisors Private Limited, the Manager to the Open Offer, for and on behalf of the Acquirer, to the Public Shareholders of the Target Company pursuant to, and in compliance with the provisions of Regulations 3(1) and 4 read with Regulations 13(1), 14, 15(1), and such other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and other applicable provisions of the SEBI (SAST) Regulations .

For the purpose of this Public Announcement, the following terms have the meanings assigned to them below:

1) DEFINITIONS AND ABBREVIATIONS

Definitions/ Abbreviations	Particulars
Acquirer	**BSL Infrastructure Limited ("Acquirer")**, a public company incorporated under the Companies Act, 2013 bearing CIN U25119DL2023FLC419399, bearing Permanent Account Number 'AALCB8982A' allotted under the Income Tax Act, 1961, Registered Office: SR -1B, 4th Floor, 93, Ashoka Bhawan, Nehru Place, South Delhi, NewDelhi, Delhi, India, 110019.
Board of Directors	The board means the Board of Directors of the Target Company.
BSE Limited	BSE Limited is the stock exchange where presently the Equity Shares of the Target Company are listed.
CIN	Corporate Identification Number issued under the Companies Act, 1956/2013, and the rules made thereunder.
Equity Shares	Equity Shares shall mean the fully paid-up equity shares of the face value of ₹10.00/- (Rupees Ten Only) each.
Identified Date	Identified date means the date falling on the 10th (Tenth) Working Day prior to the commencement of the Tendering Period for the Offer, for the purposes of determining the Public Shareholders to whom the Letter of Offer shall be sent. It is clarified that all the Public Shareholders (registered or unregistered) who own Equity Shares are eligible to participate in this Offer at any time before the expiry of the Tendering Period.
ISIN	Is the abbreviation for International Securities Identification Number.
Negotiated Price	A negotiated price of ₹6.20/- (Indian Rupees Six Point Twenty Paisa Only) per Sale Share, aggregating to an amount of ₹3,00,00,145 /- (Indian Rupees Three Crore One Hundred Forty-Five Only) for the sale of 48,38,733 (Forty-Eight Lakhs Thirty-Eight Thousand Seven Hundred and Thirty-Three) Equity Shares, representing 48.03% (Forty - Eight Point Zero Three Percent) of the Voting Share Capital of the Target Company, by the Promoters to the Acquirer, pursuant to the execution of the Share Purchase Agreement.
Offer	means this open offer being made by the Acquirer for acquisition of up to 26,19,500 Offer Shares representing 26.00% of the Voting Share Capital of the Target Company, at an offer price of ₹6.81/- per Offer Share, to the Public Shareholders of the Target Company, payable in cash, assuming full acceptance aggregating to a maximum consideration of ₹1,78,38,795/-, that will be offered to the Public Shareholders who validly tender their Offer Shares in the Offer.

Definitions/ Abbreviations	Particulars
Offer Documents	Public Announcement, Detailed Public Statement, Draft Letter of Offer, Letter of Offer, Recommendation of the Committee of the Independent Directors of the Company, Pre-Offer Cum Corrigendum to Detailed Public Statement, and Post Offer Public Announcement, and any other notices, advertisements, and corrigendum issued by or on behalf of the Manager.
Offer Period	The period from the date of entering into an agreement, to acquire the Equity Shares, and Voting Share Capital in, or control over, the Target Company requiring a Public Announcement or the date on which the Public Announcement was issued by the Acquirer, i.e Friday, September 05, 2025, and the date on which the payment of consideration to the Public Shareholders whose Equity Shares are validly accepted in this Offer, is made, or the date on which this Offer is withdrawn, as the case may be.
Offer Price	An offer price of ₹6.81/- (Rupees Six Point Eighty One Paisa Only) per Equity Share.
Offer Shares	means an open offer being made by the Acquirer for acquisition of up to 26,19,500 (Twenty-Six Lakh Nineteen Thousand and Five Hundred) Equity Shares, representing 26.00% (Twenty Six percent) of the voting share capital of the Target Company.
PAN	is the abbreviation for Permanent account number allotted under the Income Tax Act, 1961.
PA/ Public Announcement	Public Announcement dated Friday, September 05, 2025.
Promoters	The existing promoters of the Target Company, in accordance with the provisions of Regulations 2 (1) (s), and 2 (1) (t) of the SEBI (SAST) Regulations, read with Regulations 2 (1) (oo), and 2 (1) (pp) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, namely being, Mr. Gulab Chand Pukhraj Surana, Mr. Dipin Surana and Mr. Ravi Surana Pukhraj, Ms. Meena Surana, Ms. Priyanka Surana, Ms. Pranali Surana, Ms. Jaishika Surana, M/s. Kaveri India Limited & M/s. Surana Securities Limited.
Promoter Sellers	The existing promoters of the Target Company, in accordance with the provisions of Regulations 2 (1) (s), and 2 (1) (t) of the SEBI (SAST) Regulations, read with Regulations 2 (1) (oo), and 2 (1) (pp) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018, namely being, Mr. Dipin Surana, Mr. Ravi Surana Pukhraj, Ms. Priyanka Surana, Ms. Pranali Surana, Ms. Jaishika Surana, M/s. Kaveri India Limited & M/s. Surana Securities Limited.
Public Shareholders	All the public shareholders of the Target Company who are eligible to tender their Equity Shares in the Offer, other than the Acquirer, Sellers (as defined below), and persons deemed to be acting in concert with the parties to the SPA (as defined below), pursuant to and in compliance with the SEBI SAST Regulations.
Sale Shares	48,38,733 (Forty-Eight Lakhs Thirty-Eight Thousand Seven Hundred and Thirty-Three) Equity Shares, representing 48.03% (Forty Eight Point Zero Three percent) of the Voting Share Capital of the Target Company.
SCRR	Securities Contract (Regulation) Rules, 1957, as amended.
SEBI	Securities and Exchange Board of India.
SEBI Act	Securities and Exchange Board of India Act, 1992, and subsequent amendments thereto.
SEBI (ICDR) Regulations	Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 and subsequent amendment thereto.
SEBI (LODR) Regulations	Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and subsequent amendment thereto.
SEBI (SAST) Regulations	Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereof.
Share Purchase Agreement/ SPA	The share purchase agreement dated Friday, September 05, 2025, executed between the Acquirer and the Promoter Sellers of the Target Company, pursuant to which the Acquirer has agreed to acquire 48,38,733 (Forty-Eight Lakhs Thirty-Eight Thousand Seven Hundred and Thirty-Three) Equity Shares, representing 48.03% (Forty Eight Point Zero Three Percent) of the Voting Share Capital of the Target Company from the Promoter Seller at a negotiated price of ₹6.20/- (Indian Rupees Six Point Twenty Paisa Only) per Sale Share, aggregating to an amount of ₹3,00,00,145 /- (Indian Rupees Three Crore and One Hundred Forty-Five Only)
Stock Exchange	BSE Limited is the stock exchange on which the Equity Shares of the Target Company are presently listed.
Target Company/ P.M. Telelinnks Limited	Incorporated as a private limited company in accordance with the provisions of the Companies Act, 1956, with Registrar of Companies – ROC Hyderabad, vide certificate of incorporation dated March 05, 1980, bearing Registration Number '002644' in the name of 'Medak Stainless Rolling Private Limited'. Subsequently, upon conversion into a public limited company, it was named 'Surana Strips Limited', vide certificate of incorporation dated November 04, 1992. The name of the Target Company was changed to

Definitions/ Abbreviations	Particulars
	'P.M. Telelinnks Limited', vide fresh certificate of incorporation issued by the Registrar of Companies – ROC Hyderabad, vide certificate of incorporation dated October 11, 2002. The Corporate Identification Number of the Target Company is 'L27105TG1980PLC002644' and Permanent Account Number under Income Tax Act, 1961 is 'AADCP0835A', with its registered office situated at 1-7-241/11/D, Ramalaya, 3rd Floor S.D.Road, Hyderabad, Secunderabad, Telangana, India, 500003
Tendering Period	The tendering period shall have the meaning ascribed to it under Regulation 2(1) (za) of the SEBI (SAST) Regulations.
Underlying Transaction	The transaction for sale and purchase of the Sale Shares as contemplated under the Share Purchase Agreement.
Voting Share Capital	The fully diluted Equity Share Capital and voting share capital of the Target Company as of the 10th (Tenth) working day from the closure of the Tendering Period.
Working Day	The working day shall have the meaning ascribed to it under Regulation 2(1) (zf) of the SEBI (SAST) Regulations.

2) OFFER DETAILS

Offer Size	Acquisition of up to 26,19,500 (Twenty-Six Lakh Nineteen Thousand and Five Hundred) Equity Shares, representing 26.00% (Twenty Six percent) of the Target Company at an offer price of ₹6.81/- (Rupees Six Point Eighty One Paisa Only) per Offer Shares aggregating to an amount of ₹1,78,38,795/- (Indian Rupees One Crore Seventy Eight Lakhs Thirty Eight Thousand Seven Hundred and Ninety Five only).
Offer Price / Consideration	This Offer is being made at a price of ₹6.81/- (Rupees Six Point Eighty-One Paisa Only) per Offer Share. The Equity Shares of the Target Company are frequently traded in accordance with the provisions of Regulation 2 (1) (j) of the SEBI (SAST) Regulations, and hence the Offer Price has been determined in accordance with the provisions of Regulations 8 (1) and 8 (2) of the SEBI (SAST) Regulations. Assuming full acceptance under this Offer, the aggregate consideration payable to the Public Shareholders in accordance with the SEBI (SAST) Regulations will be ₹1,78,38,795/- (Indian Rupees One Crore Seventy Eight Lakhs Thirty Eight Thousand Seven Hundred and Ninety Five only), that will be offered to the Public Shareholders who validly tender their Equity Shares in the Offer.
Mode of Payment	The Offer Price will be paid in cash by the Acquirer in accordance with the provisions of Regulation 9 (1) (a) of the SEBI (SAST) Regulations and in accordance with the terms and conditions mentioned in this Public Announcement and to be set out in the Offer Documents proposed to be issued in accordance with the SEBI (SAST) Regulations.
Type of Offer	This Offer is a triggered mandatory open offer in compliance with the provisions of Regulations 3(1) and 4 of the SEBI (SAST) Regulation, 2011 pursuant to the execution of the Share Purchase Agreement pursuant to the execution of the Agreements for acquisition of substantial number of Equity Shares, voting rights, and control over the Target Company. This Offer is not subject to any minimum level of acceptance.

3) TRANSACTION WHICH HAS TRIGGERED THE OFFER OBLIGATIONS (UNDERLYING TRANSACTION)

The Acquirer has entered into a share purchase agreement dated September 05, 2025 (the "Share Purchase Agreement" or "SPA") with the Sellers, pursuant to which the Acquirer has agreed to acquire from the Promoter Sellers 48,38,733 (Forty-Eight Lakhs Thirty-Eight Thousand Seven Hundred and Thirty-Three) Equity Shares of the Target Company at a price of ₹6.20/- (Indian Rupees Six Point Twenty Paisa Only) per Equity Share ("SPA Price") for an aggregate consideration of ₹3,00,00,145 /- (Indian Rupees Three Crore and One Hundred Forty-Five Only) , completion of which is subject to the satisfaction or waiver of identified conditions precedent (including, but not limited to, receipt of all applicable statutory approval(s)) as set out in the Share Purchase Agreement. The Share Purchase Agreement also sets forth the terms and conditions agreed between the Acquirer, the PAC and the Sellers, and their respective rights and obligations. The completion of Open Offer is a condition precedent to the Underlying Transaction.

A tabular summary of the Underlying Transaction is set out below:

Type of Transaction (direct/ ~~indirect~~)		Direct Acquisition
Mode of Transaction (Agreement/ ~~Allotment/Market purchase~~)		The Acquirer and the Promoter Seller have entered and executed a Share Purchase Agreement as on the date of the Public Announcement, in pursuance of which the Acquirer has agreed to acquire 48,38,733 (Forty-Eight Lakhs Thirty-Eight Thousand Seven Hundred and Thirty-Three) Equity Shares representing 48.03% of the Voting Share Capital of the Target Company from the Promoter Sellers at a negotiated price of ₹6.20/- (Indian Rupees Six Point Twenty Paisa Only) per Sale Share, aggregating to an amount of ₹3,00,00,145 /- (Indian Rupees Three Crore One Hundred Forty-Five Only), in accordance with the terms of the Share Purchase Agreement. Consequently, the Acquirer shall acquire substantial Voting Share Capital along with complete control over the management of the Target Company after the successful completion of this Offer.
Equity Shares / Voting rights acquired/ proposed to be Acquired	**Number of Equity Shares**	48,38,733 (Forty-Eight Lakhs Thirty-Eight Thousand Seven Hundred and Thirty-Three)
	% vis-à-vis Total Voting Share Capital	48.03%
Total Consideration for Equity Shares / Voting Rights acquired		₹3,00,00,145 /- (Indian Rupees Three Crore One Hundred Forty-Five Only)
Mode of payment (Cash/ ~~securities~~)		Cash
SEBI (SAST) Regulations that have been triggered		Regulations 3(1) and 4 of the SEBI (SAST) Regulations

Note:

i. The Promoter Seller have irrevocably agreed to relinquish their management control in the Target Company in favor of the Acquirer.

ii. Upon completion of the Offer, the Promoter Sellers shall not hold any Equity Shares of the Target Company, nor shall the Promoters hold any management control, thus they shall cease to be promoters of the Target Company and the Acquirer shall be the new promoters of the Target Company, subject to compliance with conditions specified in Regulation 31A of the SEBI (LODR) Regulations.

4) DETAILS OF THE ACQUIRER

DETAILS	ACQUIRER
Name of the Acquirer ~~/ PAC~~	BSL INFRASTRUCTURE LIMITED
Permanent Account Number	AALCB8982A
Address of the Acquirer ~~/ PAC~~	SR -1B, 4th Floor, 93, Ashoka Bhawan, Nehru Place, South Delhi, NewDelhi, Delhi, India, 110019
Name(s) of persons in control /promoters of Acquirer/ ~~PACs~~ where Acquirer/ ~~PAC~~ are companies	BSL Engineering Services Pte. Ltd.
Name of the Group, if any, to which the Acquirer/ ~~PAC~~ belongs to	NA
Pre – Share Purchase Agreement Transaction shareholding	
Number of Equity Shares	Nil
% of total existing Equity Share Capital/ Voting Share Capital	Nil
Proposed Shareholding after acquisition of Equity Shares which triggered the Offer	

DETAILS	ACQUIRER
Number of Equity Shares	48,38,733 (Forty-Eight Lakhs Thirty-Eight Thousand Seven Hundred and Thirty-Three)
% of total existing Equity Share Capital/ Voting Share Capital	48.03%
Any other interest in the Target Company	As of the date of this Public Announcement, except for the execution of the share purchase Agreement, the Acquirer does not have any interest or any other relationship with the Target Company.

Notes:

(a) The Acquirer have not been prohibited by SEBI, from dealing in securities, in terms of directions issued by SEBI under Section 11B of the SEBI Act or any other regulations made under the SEBI Act.

(b) No person is acting in concert with the Acquirers for the purposes of this Offer. While persons may be deemed to be acting in concert with the Acquirer in terms of Regulation 2(1)(q)(2) of the SEBI (SAST) Regulations ('Deemed PACs'), however such Deemed PACs are not acting in concert with the Acquirer for the purposes of this offer, within the meaning of Regulation 2(1)(q)(2) of the SEBI (SAST) Regulations.

(c) As per Regulation 38 of the SEBI (LODR) Regulations read with Rule 19A of the Securities Contract (Regulation) Rules, 1957, as amended, the Target Company is required to maintain minimum public shareholding, as determined in accordance with the Securities Contract (Regulation) Rules, 1957, as amended, on a continuous basis for listing. Upon completion of the Transactions, if the public shareholding of the Target Company falls below the minimum level of public shareholding as required to be maintained by the Target Company as per the SCRR and the SEBI (LODR) Regulations, the Acquirer undertake to take necessary steps to facilitate the compliance by the Target Company with the relevant provisions prescribed under the Securities Contract (Regulation) Rules, 1957, as amended as per the requirements of Regulation 7 (4) of the SEBI (SAST) Regulations and/or the SEBI (LODR) Regulations, within the time period stated therein, i.e., to bring down the non-public shareholding to 75.00% within 12 months from the date of such fall in the public shareholding to below 25.00%, through permitted routes and/or any other such routes as may be approved by SEBI from time to time.

5) DETAILS OF THE PROMOTER SELLERS

5.1. The details of the Promoter Sellers under the Share Purchase Agreement are as follows:

Name of the Promoter Sellers	Part of Promoter / Promoter Group (Yes/~~No~~)	Details of Equity Shares /voting rights held by the Promoter Sellers			
		Pre-SPA transaction		Post-SPA transaction	
		Number of Equity Shares	% of Equity and Shareholding	Number of Equity Shares	% of Equity Shareholding
Mr. Dipin Surana[1]	Promoter	15,83,265	15.17	Nil	NA
Mr. Ravi Pukhraj Surana[2]	Promoter	10,20,018	10.12	Nil	NA
Ms. Priyanka Surana	Promoter Group	5,39,600	5.36	Nil	NA
Ms. Pranali Surana	Promoter Group	5,94,850	5.90	Nil	NA
Ms. Jaishika Surana	Promoter Group	5,00,000	4.96	Nil	NA
M/s. Kaveri India Limited	Promoter Group	1,36,000	1.35	Nil	NA
M/s. Surana Securities Limited	Promoter Group	4,65,000	4.62	Nil	NA
Total		**48,38,733**	**48.03**		

Note:

(1) The total 15,83,265 (Fifteen Lakhs Eighty-Three Thousand Two Hundred and Sixty-Five) equity shares includes 8,74,816 (Eight Lakhs Seventy-Four Thousand Eight Hundred and Sixteen) equity shares, representing 8.68% of the total paid-up share capital of the Company, which are to be transmitted in favour of Mr. Dipin Surana from the holdings of Gulab Chand Pukhraj Surana (HUF), Late Mr. Gulab Chand Pukhraj Surana, and Late Mrs. Meena Surana.*

(2) The total 10,20,018 (Ten Lakhs Twenty Thousand and Eighteen) equity shares includes 8,74,816 (Eight Lakhs Seventy-Four Thousand Eight Hundred and Sixteen) equity shares, representing 8.68% of the total paid-up share capital of the Company, which are to be transmitted in favour of Mr. Ravi Pukhraj Surana from the holdings of Gulab Chand Pukhraj Surana (HUF), Late Mr. Gulab Chand Pukhraj Surana, and Late Mrs. Meena Surana.

** As per the publicly available data on the website of **BSE Limited**, the shareholding of **25,200 equity shares** is reflected in the name of **Mr. Gulab Chand Pukhraj Surana** instead of **Gulab Chand Pukhraj Surana (HUF)**.*

Post the completion of Offer formalities, the Promoter Sellers, shall not hold any Equity Shares of the Target Company, and the Promoters shall be declassified from the promoter and promoter group category in accordance with the provisions of Regulation 31A of the SEBI (LODR) Regulations.

5.2. To the knowledge of the Acquirer, the Selling Promoter Shareholder has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act or under any other regulation made under the SEBI Act.

6) TARGET COMPANY

Name	P.M. TELELINNKS LIMITED
CIN	L27105TG1980PLC002644
PAN	AADCP0835A
Registered Office	1-7-241/11/D, Ramalaya, 3RD Floor S.D.Road, Hyderabad, Secunderabad, Telangana, India, 500003
Exchange where listed	BSE Limited
Contact Number	040-40176211, 66665929
Email Address	gp@suranamailindia.com
Scrip Code for BSE Limited	513403
Stock Exchange where listed	BSE Limited
Scrip ID for BSE Limited	PMTELELIN
ISIN	INE092C01015

7) OTHER DETAILS REGARDING THE OFFER

(a) This Public Announcement is made in compliance with the provisions of Regulation 13(1) of the SEBI (SAST) Regulations.

(b) The Acquirer accepts full responsibility for the information contained in this Public Announcement.

(c) The Acquirer does not have an intention to delist the Target Company pursuant to this Offer.

(d) The Detailed Public Statement to be issued pursuant to this Public Announcement in accordance with the provisions of Regulations 13(4), 14(3), 15(2), and other applicable regulations of the SEBI (SAST) Regulations shall be published in newspapers, within 5 (Five) Working Days of this Public Announcement, i.e., on or before Friday, September 12th, 2025. The Detailed Public Statement shall, inter alia, contain details of the Offer including the detailed information of the Offer Price, the Acquirer, the Target Company, Selling Promoter shareholder, background to the Offer, relevant conditions under the Share Purchase Agreement, statutory approvals required for this Offer, details of financial arrangements, and such other terms and conditions as applicable to this Offer. The Detailed Public Statement will be published, as required by Regulation 14(3) of the SEBI (SAST) Regulations, in all editions of any one English national daily newspaper with wide circulation, any one Hindi national daily newspaper with wide circulation. any one regional language daily newspaper with wide circulation at the place where the registered office of the Target Company is situated, and any one regional language daily newspaper at the place of the stock exchange where the maximum volume of trading in the Equity Shares was recorded during the 60 trading days preceding the date of this Public Announcement i.e., Mumbai.

(e) The completion of this Offer and the Underlying Transaction is subject to the satisfaction of certain conditions precedent as set out in the Share Purchase Agreement. Further, this Offer is subject to the terms and conditions mentioned in this Public Announcement, and the Offer Documents that are proposed to be issued in accordance with the SEBI (SAST) Regulations.

(f) The Acquirer has given an undertaking that they are aware of, and will comply with, their obligations as laid down under the SEBI (SAST) Regulations and have adequate financial resources to meet the obligations under the SEBI (SAST) Regulations for the purpose of this Offer.

(g) The Offer is not conditional upon any minimum level of acceptance in accordance with Regulation 19(1) of the SEBI (SAST) Regulations.

(h) The Offer is not a competing offer in accordance with Regulation 20 of the SEBI (SAST) Regulations.

(i) All the information pertaining to the Target Company in this Public Announcement has been obtained from publicly available sources or provided by the Target Company. All the information pertaining to the Promoter Selling shareholder contained in this Public Announcement has been obtained from them. The accuracy of such information has not been independently verified by the Manager to the Open Offer.

(j) In this Public Announcement, all references to ₹ are references to the Indian Rupees.

(k) ln this Public Announcement, any discrepancy in any amounts as a result of multiplication or totaling is due to rounding off.

(l) The Acquirer accept full responsibility for the information contained in this Public Announcement (other than such information as has been obtained from public sources or provided by or relating to and confirmed by the Target Company and/or the Selling Promoter Shareholder) and undertakes that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Offer. The Acquirer will be responsible for ensuring compliance with the SEBI (SAST) Regulations.

(m) The signatory of this Public Announcement has been duly and lawfully authorized to Sign it.

Issued by the Manager to the Open Offer on behalf of the Acquirer

CAPITALSQUARE®
Teaming together to create value

CAPITALSQUARE ADVISORS PRIVATE LIMITED
208, 2nd Floor, AARPEE Center, MIDC Road No. 11,
CTS 70, Andheri (E), Mumbai – 400 093, Maharashtra, India
Contact Details: 022 6684 9999/ 022 6684 9948
Website: www.capitalsquare.in
Email Address: mb@capitalsquare.in
Contact Person: Viveka Singhal/ Nitin Prajapati
SEBI Registration Number: INM000012219
Validity: Permanent
Corporate Identification Number: U65999MH2008PTC187863

For and on behalf of the Acquirer

Place: Mumbai

Sd/-

Date: September 05, 2025

Hari Om Prakash
Acquirer